

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

2.

RST.A(IBC)/27(MB)2024
IN C.P. (IB)/908(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 02.05.2024

NAME OF THE PARTIES:

Sushama Paranjpe

Vs

Rohan Developers Private Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Shanay Bafna, Ld. Counsel for the Applicant present. Mr. Rohit Gupta, Ld. Counsel for the Respondent present.
2. **RST.A(IBC)/27(MB)2024:** This is an application filed for seeking restoration main company petition. In view of the Hon'ble NCLAT order dated 06.12.2023, the main company is hereby restored.
3. The Registry is directed to restore the main company petition and consider as R.CP. Accordingly, RST.A(IBC)/27(MB)2024 is **allowed and disposed of**.
4. List this matter for hearing on **26.06.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)